

IN THE INCOME TAX APPELLATE TRIBUNAL
[DEHRADUN BENCH : DEHRADUN]

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
A N D
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.5048/Del/2018

निर्धारणवर्ष/Assessment Year: 2016-17

Shri Krishan Kumar Bhalla, Dehradun, C/o. M/s. RRA TAXINDIA, D-28, South Extension, Part-I, New Delhi - 110 049.	बनाम Vs.	DCIT, Central Circle, Dehradun.
PAN No. ABGPB1371G		
अपीलार्थी /Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by :	N o n e;
राजस्वकीओरसे / Department by :	Shri Sanjay Pandey [CIT] - DR;

सुनवाईकीतारीख/ Date of hearing :	26/05/2022
उद्घोषणाकीतारीख/Pronouncement on :	26/05/2022

आदेश / O R D E R

PER C. N. PRASAD, J. M. :

1. This appeal is filed by the assessee against the order of the Id. Commissioner of Income Tax (Appeals)-IV, Kanpur [hereinafter referred to CIT (Appeals)] dated 21.06.2018 for assessment year 2016-17.

2. At the time of hearing the assessee submitted that he has opted to settle the dispute involved in the impugned appeal under The Direct Tax Vivad Se Vishwas Scheme, 2020 and has already filed Form Nos. 1 and 2 under the Scheme. Therefore, the appeal of the assessee may be allowed to be withdrawn.

3. The Id. DR also agreed with the above contentions.

4. On careful consideration of the fact it is found that Form No. 3 has been issued to the assessee by the Department under The Direct Tax Vivad Se Vishwas Act, 2020. Therefore, the appeal of the assessee is allowed as withdrawn and hence dismissed.

5. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on : 26/05/2022.

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

Dated : 26/05/2022.

MEHTA

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1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi.

Date of dictation	26.05.2022
Date on which the typed draft is placed before the dictating member	26.05.2022
Date on which the typed draft is placed before the other member	26.05.2022
Date on which the approved draft comes to the Sr. PS/ PS	26.05.2022
Date on which the fair order is placed before the dictating member for pronouncement	26.05.2022
Date on which the fair order comes back to the Sr. PS/ PS	26.05.2022
Date on which the final order is uploaded on the website of ITA	26.05.2022
Date on which the file goes to the Bench Clerk	26.05.2022
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	